

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of October, 2014 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
9.10.2014 Thursday At 10:30 A.M. Transmission Tariff	1.	227/TT/2014	PGCIL	Approval of Assets under line bays and reactor provision at power grid sub-stations associated with system strengthening for Western Region.
	2.	99/TT/2013	PGCIL	Approval under Regulation -86 CERC (Conduct of Business) Regulations 1999 and CERC(Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission tariff of Asset-I.
	3.	67/TT/2012	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for 400 kV D/C (Quad) Koderma-Gaya Transmission Line and associated bays at Gaya Sub-Station associated with supplementary Transmission system under DVC and Maitjon right bank project in Eastern Region from anticipated DOCO (1.3.2012) to 31.3.2014
	4.	187/TT/2011	PGCIL	Approval of Transmission Tariff of assets under Supplementary transmission system for DVC Maithon Right Bank project under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and common scheme for network for WR and Import by WR from ER and NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.
	5.	214/TT/2012	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for Sasan UMPP TS in WR.
	6.	45/TT/2013	PGCIL	Transmission Tariff for 400 KV D/C Balipara- Bongaigaon (Quad) Transmission Line and other assets under Transmission System associated with Kameng Hydro-Electric Project.
	7.	91/TT/2012	PGCIL	Transmission Tariff from DOCO to 31.3.2014 for Combined Assets for transmission system associated with Parbati_III-HEP in NR for tariff block 2009-2014.
	8.	229/2010	APCPL	Approval of tariff of Indira Gandhi super thermal power project of Aravali Power Company Pvt. Limited.
	9.	239/2010	APCPL	Petition for approval of tariff of 400 KV D/C Jajjar-Mundka transmission line, a dedicated Transmission line of IGSTPP of APCPL for the period from the anticipated commercial operation date 31.8.2010 to 31.3.2014
	10.	109/TT/2013	PGCIL	Approval of transmission tariff of elements from DOCO to 31.3.2014 for 125 MVAR Bus Reactor at Agra under common Scheme for 765 kV Pooling Stations and network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.
	11.	337/2010	PGCIL	Petition under Regulation 21 (Sharing of Inter-state Transmission Charges & losses) read with Regulation 111 of CERC 9Conduct of Business) Regulations 1999 to remove the difficulties arising on account of Billing, Collection and Disbursement of transmission charges activity.
	12.	19/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU
	13.	20/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU

13.10.2014 Monday AT 10.30 A.M. Generation Tariff	1.	198/GT/2013	NTPC	Approval of tariff of Vallur Thermal Power Project of Unit-I to 31.03.2014.
	2.	205/GT/2013	NTPC	Determining of tariff of Rihand Super Thermal Power Station Stage-III (1000 MW).
	3.	207/GT/2013	KBUNL	Approval of tariff of Muzaffarpur thermal Power Station, Stage-I (2X110 MW) for the period from anticipated COD of Unit-I i.e. 30.09.2012 to 31.03.2013.
	4.	260/GT/2014	KBUNL	Petition for determination of tariff of Muzaffarpur Thermal power Station Stage-I (2X110MW) for the period from 1.11.2012 to 31.03.2014.
	5.	235/GT/2014	NHPC	Approval of Tariff Petition for truing up of AFC for the period 2009-14 & tariff Petition for 2014-19 in respect of Bairasiul Power Station.
	6.	236/GT/2014	NHPC	Approval of Tariff Petition for truing up of AFC for the period 2009-14 & tariff Petition for 2014-19 in respect of Salal Power Station.
	7.	237/GT/2014	NHPC	Approval of Tariff Petition for truing up of AFC for the period 2009-14 & tariff Petition for 2014-19 in respect of Chamera-I Power Station.
13.10.2014 Monday At 2.30 PM	1.	I ^A Nos. 43/2014, 51/2014, 52/2014 54/2014 and 56/2014 in Petition No. 92/MP/2014	KSK Mahanadi, KSEB NVVN Ltd and Essar Power	Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulations-32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009, 'in the matter of arbitrary denial of Medium Term Open Access' violating the provisions of the regulations.
	2.	376/MP/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate direction or order declaring the letter dated 22.9.2014 as arbitrary and unreasonable being <i>dehors</i> the provisions of Electricity Act, 2003 and Detailed Procedure for making application for grant of connectivity in ISTS submitted by Central Transmission Utility and as approved by the Commission under Regulation 27 (1) of the and Regulations-32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009
	3.	382/MP/2014	EMCO	Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the Respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.
	4.	393/MP/214 along with I.A. No.55/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (k) of the Electricity Act, 2003, <i>inter alia</i> seeking appropriate directions or order declaring allocation of LTA on LILO of existing lines by the Respondent No 1 vide letter dated 22.09.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission related matters) Regulations, 2009 (On admission)

14.10.2014 Tuesday At 10.30 AM	1.	85/MP/2014	PGCIL	Non-payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit # 8 (DVC) by Damodar Valley Corporation (DVC), Kolkata. <i>(On maintainability)</i>
	2.	76/MP/2014	SCPL	Petition for reduction of long term open access from 60 MW to 30 MW (Unit-1, Unit-II 15 MW) and refund of the excess transmission charges paid by the petitioner as per the Bulk Power Transmission Agreement dated 30.4.2009 Investigation of load crash in Northern Region on 30.5.2014
	3.	09/SM/2014	Souo- motu	Investigation of load crash in Northern Region on 30.05.2014
	4.	113/MP/2014	POSO CO	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of CERC (Indian Electricity Grid Code) Regulations. 2010 as amended from time to time for ensuring security of the North eastern Grid as well as the interconnected Indian Grid.
	5.	6/RP/2011	NLC	Review of Order dated 31.8.2010 in Petition No. 230/2009 pertaining to fixation of tariff in respect of NLC TPS-I Expansion (2x210 MW) for the period from 1.4.2009 to 31.3.2014
	6.	MP/310/2014 along with I.A. No. 44/2014	SPL	Petition under Section 79 (1) (c) read with section 79 (1) (h) and 79 (1) (k) of the Electricity Act, 2003 for regulation/utilization of Un-requisitioned Surplus (URS) power.
	7.	5/MP/2014	Electricity Dept. Govt. of Goa	Petition under Section 79(i)(c) and 79(i)(k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and losses) regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	8.	210/MP/2014 with IA. No 47/2014	ADHPL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 35 of CERC (Open Access in interstate transmission) Regulations, 2004. <i>(On admission)</i>
	9.	125/MP/2014	NHPC	Petition for reimbursement of interest on the arrear bills issued after revised Regional Energy Account by NRPC in respect of Chamera-I HE Project for the period 1.5.1994 to 31.3.1997
	10.	392/MP/2014	NTPC (TEC)	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-state Transmission and related matters) 2009 as amended .

15.10.2014 Wednesday At 10.30 PM	1.	I.A' Nos. 43/2014, 51/2014, 52/2014 54/2014and 56/2014 in Petition No. 92/MP/2014	KSK Mahanadi ,KSEB NVVN Ltd and Essar Power	Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulations-32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009, 'in the matter of arbitrary denial of Medium Term Open Access' violating the provisions of the regulations.
	2.	376/MP/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate direction or order declaring the letter dated 22.9.2014 as arbitrary and unreasonable being <i>dehors</i> the provisions of Electricity Act, 2003 and Detailed Procedure for making application for grant of connectivity in ISTS submitted by Central Transmission Utility and as approved by the Commission under Regulation 27 (1) of the and Regulations-32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009
	3.	382/MP/2014	EMCO	Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the Respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.
	4.	393/MP/214 along with I.A. No.55/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (k) of the Electricity Act,2003 , <i>inter alia</i> seeking appropriate directions or order declaring allocation of LTA on LILO of existing lines by the Respondent No 1 vide letter dated 22.09.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission related matters) Regulations, 2009.
	5.	25/RP/2014 in Petition No. 92/MP/2014	BALCO	Review Petition against order dated 8.8.2014 and 5.9.2014 and setting aside of the grant of MTOA to applications received in June, 2013.
20.10.2014 Monday At 10.30 A.M. Transmission Tariff	1.	200/TT/2012	PGCIL	Approval of Transmission tariff for 765 kV S/C Fatehpur-Agra TL (DOCO: 01-Jun-2012) associated with supplementary Transmission system under DVC and Maithon right bank project in Northern region from DOCO to 31.03.2014
	2	70/TT/2012	PGCIL	Approval of Transmission tariff for Supplementary Transmission System under DVC and Maithon Right bank project.
	3.	87/TT/2012	PGCIL	Assets under Common Scheme for 765 KV Pooling Station and Network for NR and Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14.
	4.	105/TT/2012	PGCIL	Approval of Transmission tariff for Kalpakkam PFBR-Sirucheri under transmission system associated with Kalpakkam PFBR in SR.
	5.	135/TT/2012	JPL	Approval of Annual Fixed Cost and tariff for the licensed transmission business for the financial Year 2011-12,2012-13 and 2013-14.
	6.	215/TT/2012	PGCIL	Approval of Transmission Tariff for Sasan UMPP TS in Western region for tariff block 2009-14 period.
	7.	312/TT/2014	PKTC	Petition for determination of transmission Tariff for 400kV D/C Koldam-Ludhiana Transmission Line and inclusion under POC

				mechanism.
21.10.2014 Tuesday At 10:30 A.M. Miss Petitions: Transmission and Generation	1.	23/RP/2014	WRTMPL	Review of the order dated 2.7.2014 in Petition No. 71/MP/2014
	2.	310/MP2014 along with I.A. No. 44/2014	SPL	Petition under Section 79 (1) (c) read with section 79 (1) (h) and 79 (1) (k) of the Electricity Act, 2003 for regulation/utilization of Un-requisitioned Surplus (URS) power.
	3.	133/MP/2014	PGCIL	Petition under Regulation 55 Power to Remove Difficulties of CERC (Terms and Conditions of Tariff) Regulations, 2014 and under regulation 111 of the CERC (Conduct of Business) Regulations 1999. (<i>On admission</i>)
	4.	135/MP/2014	NTPC	Petition for grant of Long Term Open Access for Faridabad Solar PV 5 MW.
	5.	146/MP/2014	WRTMPL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 for declaring the commissioning of Pune-Aurangabad line on 30.11.2013
	6.	81/MP/2013	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 12, 13 and 17 of Power Purchase Agreement dated 07.08.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Force Majeure events and Change in Law.
	7.	08/MP/2014 With I.A.No.46/2014	EMCO	Evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period. (<i>On admissibility</i>)
	8	172/MP/2013	JPL	Petition under section 79 of the Electricity Act,2003 read with statutory frame work governing procurement of power through competitive bidding and Article 13 and 17 of the Power Purchase Agreement.
	9.	RP/13/2011 in Petition No. 9/2011(MP)	APGENC O	Exemption from and extension of time for implementation of RGMO of various Hydel and Thermal Generating Stations operated by APGENCO.
	10.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Order dated 20.09.2012 passed in Petition No 15 of 2010 by the Hon'ble Commission and Order dated 03.07.2013 in Appeal No 250 of 2012 passed by the Hon'ble Appellate Tribunal for Electricity.
27.10.2014 Monday At 10.30 PM Miss Petitions:	1.	408/MP/2014	NPCI	Seeking permission to continue injection of infirm power in Southern Grid till declaration of COD or 22.01.2015, which ever is earlier.
	2.	382/MP/2014	EMCO	Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the Respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.
	3.	393/MP/214 along with I.A. No.55/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (k) of the Electricity Act,2003 , <i>inter alia</i> seeking appropriate directions or order declaring allocation of LTA on LILO of existing lines by the Respondent No 1 vide letter dated 22.09.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission related matters) Regulations, 2009.
	4.	25/RP/2014 in		Review Petition against order dated 8.8.2014 and 5.9.2014 and

		Petition No. 92/MP/2014	BALCO	setting aside of the grant of MTOA to applications received in June, 2013.
28.10.2014 Tuesday At 10:30 A.M.	1.	I.A. No.50/2014 in Petition No.59/MP/2014	POSO	Interlocutory application for providing protection system having reliability, selectivity, speed and sensitivity and keeping them functional; in terms of Regulations 5.2.(I) of the CERC(Indian Electricity Grid Code) First Amendment), Regulations 2012 read along with Regulation3 (e) of the Central Electricity Authority (Grid Standards) Regulations,2010 for ensuring security of the Eastern Regional grid as well as the interconnected Indian grid.
Generation Tariff	2.	184/GT/2014	SJVNL	Approval of generation tariff of Rampur Hydro Electric Project (412 MW) for the period from actual COD of first Unit to 31.03.2019.
	3.	242/GT/2013	NTPC	Approval of tariff of Rajiv Gandhi Combined Cycle Power Project Kayamkulam Stage-I.
	4.	218/GT/2014	NTPC	Approval of tariff of Rajiv Gandhi Combined Cycle Power Project Kayamkulam Stage-I.
	5.	253/GT/2013	NTPC	Revision of tariff of Faridabad gas Power Station, (431.586MW) from 01.04.2009 to 31.03.2014.
	6.	333/GT/2014	NTP	Revision of tariff of Faridabad gas Power Station, (431.586MW) from 01.04.2009 to 31.03.2014.
31.10.2014 Friday At 10:30 A.M.	1.	419/MP/2014		Petition for Transmission service agreement dated 4.8.2010 read with section 79 (1) (f) of the Electricity Act,2003
Mis. Petitions.	2.	114/MP/2014	PGCIL	Petition to Remove Difficulty to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition and seeking direction relating to construction of 400/220 KV Yelahanka sub-station under System Strengthening in SR-XII and construction of Madhugiri-Yelahanka 400KV D/C (quad) line under System Strengthening in Southern Region-XIII.
	3.	120/MP/2014	PGCIL	Petition seeking direction from the Commission relating to construction of Mysore (Power grid)- Kozhikode 400 kV D/C line along with 400/220 kV Kozhikode substation (New) & extension of Mysore substation under transmission system associated with Kaiga- 3&4 (2X235 MW) project.
	4.	83/MP/2014	PGCIL	Petition for adjudication of difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from the Commission relating to construction of Edamon-Muvattapuzha (Cochin) 400 kV D/C line section of Thirunelveli-Muvattapuzha (Cochin) 400 kV D/C (Quad) transmission line.
	5.	136/MP/2014	PGCIL	Petition under Section 79 of the Electricity Act, 2003 and regulation 32 of the CERC (Grant of Connectivity, long term access and medium term Open Access in Inter-State transmission and related matters) Regulation,2009 (<i>On admission</i>)
	6.	77/MP/2014	TOWML	Application under Regulation 5 read with Regulation 14 of the Central Electricity Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking clarification of the order dated 18.9.2013 in Petition No. 246/MP/2012.
	7.	10/SM/2014	Suo-motu	Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
	8.	MP/379/2014	PGCIL	Petition for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Wagoora Sub-Station for the year 2013-14 in Northern Region.

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(T. D. PANT)
Deputy Chief (Legal)
28.10.2014**